

**CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD**

RA.021/7/2018 in OA./021/8/2017
Dated: 14/09/2018

BETWEEN

1. Union of India rep. by its Secretary,
Ministry of Information & Broadcasting,
Room No.655, 6th floor, Shastri Bhavan, New Delhi.
2. The Chief Executive Officer,
Central Board of Film Certification,
Ministry of Information and Boradcasting, 91-E,
Bharat Bhavan, Walkeshwar Road, Mumbai.
3. The Regional Officer, Central Board of Film Certification,
Ministry of Information and Broadcasting,
CGO Towers, Opp:Old Kalpana Theatre,
Secunderabad.

....Applicants

AND

1. V.V.N.Acharyulu,
S/o. Late V.R.K. Acharyulu,
Aged about 60 years, Occ: Retd. UDC,
O/o. Regional Officer,
Central Board of Film Certification,
Ministry of Information & Broadcasting,
CGO Towers, Hyderabad.

....Respondent

Counsel for the Applicant : Mrs. K. Rajitha, Sr.CGSC
Counsel for the Respondent: Dr. A. Raghu Kumar, Advocate

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MRS.NAINI JAYASEELAN,ADMN. MEMBER

ORAL ORDER
(Per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Heard learned counsel for the Respondents.

2. Having gone through the rival submissions, the Respondents are directed that regular services rendered by the employee in the State Government shall also be taken into consideration for the purpose of MACP. The correctness of the decision cannot be the subject matter for adjudication by the Tribunal in RA. Since there is no error apparent on the face of the record, there are no grounds for entertaining Review Application. Hence Review Application is dismissed.

(NAINI JAYASEELAN)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated : 14th September, 2018.
Dictated in Open Court.

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